THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Un-numbered Company Appeal (AT)) (Insolvency) No.___/2018
(F.No.17/08/2018/NCLAT/UR/746

In the matter of:

Khurana Engineering Company .... Appellant

Versus

Electrosteel Steels Ltd. & Ors. .... Respondents

Appearance: Shri -, Advocate for the Appellant.

28.09.2018

The learned Counsel appearing for the Appellant submitted that he tried to contact the Appellant, but could not contact him and that is the reason, the defect No.1 pointed out by the Office has not been removed as yet. He also submitted that under such circumstances, he wanted to withdraw his Vakalatnama.

2. Considering the submissions made on behalf of the learned Lawyer appearing for the Appellant, let the case be listed before the Hon'ble Bench under the heading for admission with defect on 03.10.2018.

(Abni Ranjan Kumar Sinha)
Registrar

Dictated and corrected by me.

(Abni Ranjan Kumar Sinha)
Registrar